

(2011) 06 AHC CK 0125
In the Allahabad High Court

Mohd.Zafar and Others

APPELLANT

Vs

State of U.P.and Others

RESPONDENT

Date of Decision : 22-06-2011

Acts Referred:

Citation : (2011) 06 AHC CK 0125

Hon'ble Judges : Dilip Gupta, J and Pankaj Mithal, J

Final Decision : Disposed Of

Judgement

Dilip Gupta and Pankaj Mithal, JJ.—WE have heard learned counsel for the petitioners.

Learned A.G.A. appears for the State respondent nos.1, 2 and 3.

Issue notice to respondent no.4.

Steps within a week.

2. Taking into account the allegations made in the first information report and the fact that there are no allegation of any injuries suffered by the complainant, we are of the opinion that the dispute can be resolved by mediation between the parties. We, thus, refer the matter to "Allahabad High Court Mediation & Conciliation Centre" for a possible settlement.

3. The office will draw the statement of the case and refer it to the Allahabad High Court Mediation & Conciliation Centre. The petitioners will deposit a sum of Rs.12,000/ (Rupees twelve thousand only) in the account of "Registrar General, Allahabad High Court Mediation and Conciliation Centre" within two weeks from today. The Mediation Centre will, after the amount is deposited, issue notice to respondent No.4 to participate in the mediation proceedings by fixing a date. Out of the deposited amount, Rs.10,000/ will be paid to Smt. Nilam alias Halima Sadia daughter of Mohd. Insarespondent No.4. The remaining amount of Rs.2000/ shall be appropriated by the Mediation Centre as costs of the proceedings.

List on 05.9.2011.

4. Until 5th September, 2011 the petitioners' arrest in Case Crime No.117 of 2011, under Sections 498A, 323, 504 IPC & 3/4 D.P. Act, P.S. Pipari, District Kaushambi shall remain stayed.

5. If the petitioners commit default of any of the conditions of this order, the interim order shall stand vacated.